Reg. No. RNP/GOA/32/2024-2026

RNI No. GOAENG/2002/6410

Panaji, 26th October, 2026 (Kartika 4, 1948)

SERIES I No. 30

OFFICIAL GAZETTE
GOVERNMENT OF GOA

PUBLISHED BY AUTHORITY

EXTRAORDINARY
No. 2

GOVERNMENT OF GOA

Department of Law

Legal Affairs Division

Notification

8/8/2026-LA/191 Date : 26-Oct-2026

The Goa Comunidade Employees (Conditions of Service) (Amendment) Ordinance, 2026 (Ordinance No. 8 of 2026), which has been promulgated by the Hon'ble Governor of Goa on 22/10/2026, is hereby published for the general information of the public.

Dnyaneshwar Raut Dessai, Joint Secretary (Law).

Porvorim.

The Goa Comunidade Employees (Conditions of Service) (Amendment) Ordinance, 2026

Ordinance No. 8 of 2026

Promulgated by the Governor of Goa in the Seventy-seventh Year of the Republic of India.

I, Pusapati Ashok Gajapathi Raju, Governor of Goa, in the Seventy-seventh Year of the Republic of India, promulgate, "The Goa Comunidade Employees (Conditions of Service) (Amendment) Ordinance, 2026".

An Ordinance further to amend the Goa Comunidade Employees (Conditions of Service) Act, 1981 (Act No. 15 of 1981).

Whereas, the Legislative Assembly of Goa is not in session and I am satisfied that circumstances exist which render it necessary for me to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (*1*) of article 213 of the Constitution of India, I am pleased to promulgate the following Ordinance, namely:—

1. *Short title and commencement*.— (*1*) This Ordinance may be called the Goa Comunidade Employees (Conditions of Service) (Amendment) Ordinance, 2026.

(*2*) It shall come into force at once.

2. *Amendment of long title*.— In the Goa Comunidade Employees (Conditions of Service) Act, 1981 (Act No. 15 of 1981) (hereinafter referred to as the "Principal Act"), in the long title, for the words "of the employees of the Comunidades", the words "of the employees of the Comunidades and of the staff in the Office of the Administrator of Comunidades" shall be substituted.

3. *Substitution of Section 2*.— For Section 2 of the principal Act, the following section shall be substituted, namely:—

"2. *Definitions*.— In this Act, unless the context otherwise requires,—

(*a*) "Code" means the Legislative Diploma No. 2070 dated 15th April, 1961, as amended from time to time;

(*b*) "Comunidade" means a Comunidade constituted under the Code;

(*c*) "employee" means any person appointed by the Director of Civil Administration under the Code or appointed by him under the rules made by the Government;

(*d*) "Government" means the Government of Goa;

(*e*) "Office of the Administrator" means the Office of the Administrator of Comunidades constituted under the Code;

(*f*) "post" means a post in a Comunidade or in the Office of the Administrator of Comunidades duly sanctioned by the competent authority.".

4. *Substitution of Section 3*.— For Section 3 of the principal Act, the following section shall be substituted, namely.—

"3. *Power of Government to make rules regulating recruitment and conditions of service*.— The Government may, by notification published in the Official Gazette, make rules for regulating, recruitment and conditions of service of employees appointed to posts in the Comunidades and in the office of the Administrator of Comunidades.

5. *Power to remove difficulties*.— (*1*) If any difficulty arises in giving effect to the provisions of this Ordinance, the Government may, by order published in the Official Gazette, make such provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient for removing the difficulty:

Provided that no such order shall be made after the expiry of a period of two years from the date of commencement of this Ordinance.

Place: Lok Bhavan.
Dona Paula, Goa.
Dated: 22-10-2026.

Pusapati Ashok Gajapathi Raju
Governor of Goa.

www.goaprintingpress.gov.in
Published by the Director, Printing & Stationery,
Government Printing Press,
Mahatma Gandhi Road, Panaji-Goa 403 001.
Price—Rs. 2.00
PRINTED AT GOVERNMENT PRINTING PRESS, PANAJI-GOA—241/100-10/2026.